

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO. 56 (ND)/2016

IN THE MATTER OF:

M/s. Affordable Exports Vs.	Applicant/petitioners
M/s. Apparel Export Promotions Council & Ors.	Respondents

Order under Section 397/398 of the Companies Act, 2016

Order delivered on 30.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner	:	Mr. Vinit Jadhav, Advocate
For the Respondent(s)	:	Mr. Krishnan Venugopal, Senior Advocate Mr. Siddhartha & Mr. Shivendra, Advocates for Respondent Nos. 1, 30, 32 & 34 Ms. Pooja Dhar, Advocate for Respondent No. 2- 29, 31, 33 Mr. Anil Pawar & Ms. Main Chaudhary, Advocates for Respondent Nos. 36 & 39 Mr. Gopal Singh, Advocate for Respondent No. 38
For ROC, Delhi/RD (NR) Delhi	:	Mr. Manish Raj, Company Prosecutor

ORDER

On account of part heard matter, the hearing is deferred to 28.09.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

30.08.2017
Vineet